

HIGH COURT OF KARNATAKA

27.04.2021

NOTIFICATION

(As applicable to Bangalore Urban and Rural Districts Judiciary from 27.04.2021 till 22.05.2021)

- 1) The District and Trial Courts in Bangalore Urban and Bangalore Rural Courts at Bangalore shall follow notice dated: 22.04.2021.
 - a. Recording of evidence in all Civil and Criminal Cases shall be made only by Video Conferencing. Only in those criminal cases where there is a time bound schedule fixed for disposal by the Apex Court or by this Court, it will be open for the Courts to record evidence by physically calling the witnesses;
 - b. Entry of litigants to the Court Complexes shall be prohibited, except the entry of Police Officers and accused. As far as possible for seeking remand, accused shall be produced only through Video Conferencing;
 - c. The Courts are requested not to pass any adverse orders on the ground of absence of Advocates and the accused who are on bail.
- 2) Vacation Courts will hear extremely urgent civil cases by Video Conferencing only, Physical Hearing shall be discontinued.
- 3) Remand Court at Gurunanak Bhavan shall start functioning from 29th April 2021.

- 4) Entry of litigants shall be prohibited.
- 5) The Metropolitan Magistrates' Courts shall function with 50% of the Judicial Officers and 50% of the Staff every day on rotation basis.
- 6) The Chief Metropolitan Magistrate/the Addl. Chief Metropolitan Magistrate shall hold sitting in the dedicated remand Court at Gurunanak Bhavan to take the physical production of the arrested person/s. All safety measures for the physical production of arrested person/s – under trial prisoners in compliance with the Covid-19 guidelines shall be followed.

**(Applicable to all the District Courts and
Trial Courts in the State except Bangalore Urban
and Rural Districts Courts at Bangalore)**

- 1) The guidelines issued under notice dated: 22.04.2021 shall be followed.
 - a) Recording of evidence in all Civil and Criminal Cases shall be made only by Video Conferencing. Only in those criminal cases where there is a time bound schedule fixed for disposal by the Apex Court or by this Court, it will be open for the Courts to record evidence by physically calling the witnesses;
 - b) Entry of litigants to the Court Complexes shall be prohibited, except the entry of Police Officers and accused. As far as possible for seeking remand, accused shall be produced only through Video Conferencing;

- c) The Courts are requested not to pass any adverse orders on the ground of absence of Advocates and the accused who are on bail.
- 2) The Principal District Judges shall identify separate vacant Court halls for the purpose of receiving / remand of the accused/ person/s.
- 3) The Principal District Judges shall request the Bar Associations not to hold elections till the end of May 2021.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

Sd/-

(T.G. Shivashankare Gowda)
Registrar General I/c.